

IN THE NATIONAL COMPANY LAW TRIBUNAL,
COURT – 5, MUMBAI BENCH

5. C.P.(IB)-4533(MB)/2019

CORAM:

SHRI CHANDRA BHAN SINGH
Member (Technical)

SMT. SUCHITRA KANUPARTHI
Member (Judicial)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **07.02.2020**

NAME OF THE PARTIES: Ashish Mishra & Anr

V/s

Ajmera Realty & Infra India Ltd.

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE.

ORDER

1. Both sides present. The counsel for the Corporate Debtor mentions that they will be filing reply in the Registry today and would also serve a copy of the same to the other side. As a last chance the time is granted.
2. Keeping in view that this is a Section 7 petition and the amount is about Rs. 5 crore, the matter would be heard based on merits on the next date of hearing.
3. The matter is adjourned to 17.02.2020.

Sd/-

CHANDRA BHAN SINGH
Member (Technical)

Sd/-

SUCHITRA KANUPARTHI
Member (Judicial)

/p/